

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 602
IB-636/ND/2023

IN THE MATTER OF:
M/s. I Pack Solutions

...PETITIONER

Vs.

M/s. Xtractpro Seating Pvt Ltd

...RESPONDENT

Section
U/s 9 of IB Code, 2016

Order delivered on 14.06.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent/Corporate Debtor :Adv. Ankit Tripathi

ORDER

Ld. Counsel for the Operational Creditor and Ld. Counsel for the Corporate Debtor are present. Ld. Counsels for both the sides have submitted that vide order dated 09.04.2024 they have filed their written submissions and same is available on the e-portal. Order in this matter is **reserved**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)